

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA
UNSTARRED QUESTION NO-†2261
ANSWERED ON- 02/08/2021

FRAUD LOANS

†2261. SHRI KANAKMAL KATARA
SHRI RODMAL NAGAR

Will the Minister of FINANCE be pleased to state:-

- (a) the details of the top companies of the country which have taken loans fraudulently from public and private sector banks during the period 2004-2014;
- (b) the details of major companies which have taken loan of more than 100 crore which have been declared NPA after-wards in the year 2009;
- (c) whether action has been taken by the Central Bureaus of Investigation (CBI) for recovery of loans from the said companies and if so, the details thereof; and
- (d) the number of companies whose assets have been seized to recovers the loans; and
- (e) the details of the amount recovered from them and the details of outcome thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (e): The Reserve Bank of India has informed that it does not maintain information based on date of sanction or disbursement or details of companies to whom loans were sanctioned/disbursed by public and private sector banks prior to 2014 and which later turned into non-performing assets (NPAs).
